

| FORM A | |
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| PUBLIC ANNOUNCEMENT | |
| (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016) | |
| FOR THE ATTENTION OF THE CREDITORS OF | |
| NYLES SALES & INFRAPROJECTS PRIVATE LIMITED | |
| RELEVANT PARTICULARS | |
| 1 Name of corporate debtor | NYLES SALES & INFRAPROJECTS PRIVATE LIMITED |
| 2 Date of incorporation of Corporate Debtor | 02.09.2014 |
| 3 Authority under which corporate debtor is incorporated / registered | ROC Pune |
| 4 Corporate Identity No. / Limited Liability Identification No. of corporate debtor | U45100PN2014PTC177317 |
| 5 Address of the Registered office and Principal office (if any) of Corporate Debtor | Registered Office : Plot No. 23/2, G-Block, Bhagawan Market, Sambaji Nagar, Chinchwad Pune, MH-411019 IN. |
| 6 Insolvency commencement date in respect of Corporate Debtor | 02.12.2022 |
| 7 Estimated date of closure of insolvency resolution process | 30.05.2023 |
| 8 Name & Registration No. of the insolvency Professional Acting as Interim Resolution professional | Mr. Sandeep Bishan Swaroop Goel Insolvency Professional, Registration No. : 001/IP-P01363/2018-2019/12172 |
| 9 Address and e-mail of the interim resolution professional, as registered with the Board | 1804, Verona, Hiranandani Gardens, Powai, Mumbai Suburban, Maharashtra-400 076 • E-mail ID : goelsandeep60@yahoo.com |
| 10 Address & e-mail to be used for correspondence with the interim resolution professional | 1604, Verona, Hiranandani Gardens, Powai, Mumbai Suburban, Maharashtra-400 076 • Mob. No. : 9821186339 • E-mail ID : nylesalesip@gmail.com |
| 11 Last date for submission of claims | 19.12.2022 |
| 12 Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the Interim Resolution Professional | N. A. |
| 13 Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class) | N. A. |
| 14 (a) Relevant Forms and (b) Details of Authorized Representatives are available at: | (a) web link : https://bbi.gov.in/en/home/downloads (b) Physical Address : N. A. |

Notice is hereby given that the National Company Law Tribunal (Mumbai Bench) has ordered the commencement of a corporate insolvency resolution process of **Nyles Sales & Infraprojects Private Limited** on vide order C. P. No. 4668/MB/C-1/2018 on date December 02, 2022.

The creditors of the **Nyles Sales & Infraprojects Private Limited** are hereby called upon to submit their claims with proof on or before December 19, 2022 to the interim resolution professional at the address mentioned against Entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the Entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against Entry No.13 to act as authorized representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties

Name and Signature of Interim Resolution Professional : Mr Sandeep Goel
Date and Place : Mumbai & December 05th, 2022



